

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PRIVILEGE INDUSTRIES LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>PRIVILEGE INDUSTRIES LIMITED</b>
2.	Date of incorporation of corporate debtor	13 <sup>th</sup> July 1995
3.	Authority under which corporate debtor is incorporated / registered	RoC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15530MH1995PLC090556
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: A - Wing, 3rd Floor,, HDIL Towers, Anant Kanekar Marg, Bandra - East, Mumbai Mumbai City MH 400051 IN
6.	Insolvency commencement date in respect of corporate debtor	20 <sup>th</sup> February 2023 (As per order pronounced on 15 <sup>th</sup> February, 2023, by the National Company Law Tribunal, Mumbai Bench in C.P. No.1330/(IB)-MB-V/2020) (Copy of the order uploaded on NCLT website on 20 <sup>th</sup> February 2023)
7.	Estimated date of closure of insolvency resolution process	180 <sup>th</sup> Day from Insolvency Commencement Date 19 <sup>th</sup> August 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name :Shri. Devendra Prasad Registration No: IBBI/IPA-002/IP-N00436/2017-2018/11271
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat-1304. A Wing, Raheja Ridgewood, Near Nesco, Goregaon(East), Mumbai City, Maharashtra, 400063 Email: dp195709@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A - Wing, 3rd Floor,, HDIL Towers, Anant Kanekar Marg, Bandra - East, Mumbai Mumbai City MH 400051 IN Email: rpprivilege@bdo.in
11.	Last date for submission of claims	6 <sup>th</sup> March 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> A - Wing, 3rd Floor,, HDIL Towers, Anant Kanekar Marg, Bandra - East, Mumbai Mumbai City MH 400051 IN

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PRIVILEGE INDUSTRIES LIMITED** on **15<sup>th</sup> February 2023** (Copy of the order uploaded on NCLT website on **20<sup>th</sup> February 2023**)

The creditors of **PRIVILEGE INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before **6<sup>th</sup> March 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date : 22nd February 2023**  
**Place : Mumbai**

Sd/-  
**DEVENDRA PRASAD**  
Interim Resolution Professional for Privilege Industries Limited  
**IBBI/IPA-002/IP-N00436/2017-2018/11271**  
AFA Valid Till: 05 December, 2023

**DEVENDRA PRASAD**  
IBBI/IPA-002/IP-N00436/2017-2018/11271